



\$~1 (company matter)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CO.PET. 182/1999**

**RADEXPO AG** ... Petitioner  
Through: **Mr. Arjun Nanda, Advocate**

versus

**JAYNA TIME INDUSTRIES LTD** ... Respondent  
Through: **Mr. Kunal Sharma, Adv. for  
Official Liquidator**

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER**  
% **26.05.2020**

**CO.APPL. 275/2020 in CO.PET. 182/1999**

1. This application seeks exemption from the requirement of filing a duly affirmed affidavit as well as payment of requisite court fees, in view of the prevailing lockdown, consequent to the COVID-2019 pandemic.
2. Keeping in mind the notification, dated 4<sup>th</sup> April, 2020, of this Court, this application is allowed, subject to the applicant filing a duly affirmed affidavit, and depositing the requisite court fees, within 72 hours of the resumption of normal court work.
3. The application stands disposed of.



**CO.APPL. 274/2020 in CO.PET. 182/1999**

1. This application, by M/s Manasvi Security Services, seeks disbursal, to the applicant, of an amount of ₹ 64 lakhs, stated to be due to the applicant, for the period February 2018 to February, 2020, from M/s Jayna Time Industries Limited, which is presently in provisional liquidation.
2. Issue notice.
3. Mr. Kunal Sharma, learned counsel for Official Liquidator, accepts notice of this application and undertakes to file a report, after verifying the claim of the applicant, setting out the exact amount, if any, due to the applicant, as well as the present liquidity position of the company.
4. Let an affidavit be filed by the Official Liquidator within three weeks.
5. Renotify for disposal of this application on 24<sup>th</sup> June, 2020.

**C. HARI SHANKAR, J.**

**MAY 26, 2020**

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